

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 310**  
109/252/ND/2023

**IN THE MATTER OF:**

Deputy Director of Income Tax Investigation, Delhi .....**APPLICANT/PETITIONER**

**Vs**

Krrish Reality Ventures Pvt Ltd .....**RESPONDENT**

**SECTION**

**U/s 252**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

This matter was passed over on the first call. No one has appeared on behalf of the Appellant even on the second call. Further, on previous hearing also, no one had appeared on behalf of the Appellant.

109/252/ND/2023 **dismissed** for non-prosecution.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**